

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCHO.A.NO.: 384 OF 2006

[Patna, this Tuesday, the 27th Day of May, 2008]

C O R A M

HON'BLE MR. SHANKAR PRASAD, MEMBER [ADMN.]
 HON'BLE MS. SADHNA SRIVASTAVA, MEMBER [JUDL.]

Miss Amita, D/o Late Renuka Singh, resident of mohalla Shivpur, P.S.: Shastri Nagar, District – Patna, through her appointed guardian Shri Harbans Narayan Singh [appointed guardian of Amita by the Court as she is spastic child].

APPLICANT.

By Advocate :- Shri B.K.Sinha.

Vs.

1. The Union of India, through the Secretary, Ministry of Labour, Government of India, New Delhi.
2. The Regional Provident Commissioner, Regional Office, Jharkhand, Bhagirathi Complex, Near Circuit House, Karamtoli, Ranchi [Jharkhand].
3. The Assistant Provident Fund Commissioner, Regional Office, Jharkhand, Bhagirathi Complex, Near Circuit House, Karamtoli, Ranchi [Jharkhand].
4. The Director of Accounts [Postal], Zaidika Building, Exhibition Road, Patna.

RESPONDENTS.

By Advocate :- Shri B.K.Verma [Res. No.2]

O R D E R [ORAL]

Shankar Prasad, M[A] :- Aggrieved by the order dated 06.02.2006 passed by the Employees' Provident Fund Organisation discontinuing the pensioner's pension under the Employees Family Pension Scheme, 1971, the applicant has preferred by the present OA. We had in our order dated 25.05.2007 noted that the applicant is neither an employee of Central Government, nor a body notified under Section 14 [2] of the Administrative Tribunals Act. He is a member of the Employees Provident Fund Pension Scheme framed under 'Employees Provident Fund [Miscellaneous Provisions] Act, 1952'.

No further pleadings have been brought on record by the g

applicant.

2. We have heard Shri B.K.Verma, learned counsel for the respondent no.2. *He submits that Tribunal does not have jurisdiction*

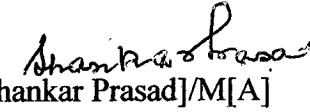
3. We agree with the submissions of the learned counsel. Section 14[1] of the Administrative Tribunals Act list the category of employees to which the Act applies. Section 14[2] of the Act mentions that employees of the entities mentioned under 14[2] of the Act can maintain an OA before this Tribunal. The applicant does not belong to any of these categories.

This Tribunal, accordingly, lacks jurisdiction to try this matter.

4. The OA may be returned to the applicant for presentation before appropriate forum after retaining one copy for record purposes.

5. OA is disposed of, accordingly. No costs.


[Sadhna Srivastava]/M[J]


[Shankar Prasad]/M[A]

skj.